

ITEM NO.16

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 2738-2741/2025

SHIV ADHAR & ANR.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

[PETITIONERS ARE IN JAIL]

WITH

Crl.A. No. 2742-2743/2025 (II)

FOR EXEMPTION FROM FILING O.T. ON IA 121787/2025

IA No. 121787/2025 - EXEMPTION FROM FILING O.T.

Date : 12-01-2026 These appeals were called on for hearing today.

For Appellant(s) : Ms. Sweta Rani, AOR
Mr. Prem Malhotra, AOR

For Respondent(s) :
Ms. Srishti Singh, AOR
Mr. Harsh Pratap Shahi, Adv.
Ms. Noopur Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. Nos. 2738-2741 and 2742-2743/2025

Common sole respondent is duly represented.

As per office report, digitized copies of High Court as well as Trial Court records have been received and the soft copies have already been provided to learned counsels for the parties.

Let the matter be processed for listing before the Hon'ble Court, under the rules.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

MASHROOR ALAM KHAN
Registrar

DM